

I would like to say that some Chairmen and other honorable members have started functioning from 8.30 AM or 9 A.M. I had requested that the papers which are required to be circulated should be sent to the Members and to the House also. If you want to discuss you should prepare the report. Under the present circumstance we will have to work hard and we will not be able to go on leave for ten or fifteen days. We would like to appreciate and praise the work which is being done by Chairman and hon. Members. The initial job of circulation of papers, preliminary discussion should be done only after general discussion on budget and the report should be prepared after properly examining all the aspects. Yesterday also I had submitted that we would work according to the wil of House. At that time also we had got a general consent. I think today also we would be able to perform in the same way. Whatever has been submitted by you is correct but it is against the rules. Yesterday also we had tried to correct it, today also we are doing the same. If this matter had not been raised, we could have committed a mistake. We would pay attention to the matters raised by Shri Nirmalji Sri Harikishoreji and we would try to find out some way. I think that this house should allow the committees to work.

12.25 1/2 hrs.

MOTION RE. SUSPENSION OF RULES  
CITED UNDER 331G

[*Translation*]

SHRI JASWANT SINGH (Chittorgarh): The ruling given by you as Speaker is correct. The solution to the problems raised by Shri George Sahib is only this that approval of the House should be sought. I would request the House to accord its approval to it. (*Interruptions*)

[*English*]

SHRI NIRMAL KANTI CHATTERJEE (Dum Dum): There is one alternative that every

day we adjourn at 5 O'clock.

SHRI JASWANT SINGH: If you permit, I move;

"That for the current year, for the effective functioning of the Subject Committees, the rules cited under 331G be suspended."

MR. SPEAKER: Okay. I think that is the wish of the house.

The question is:

"That for the current year for the effective functioning of the Subject Committed, the rules cited under 331G be suspended."

*The motions was adopted.*

SHRI BOLLA BULLI RAMAIAH (Eluru): Mr. Speaker, Sir, the Andhra Pradesh Tobacco growers are facing difficulties in the State due to the absence of buyers from Russia. Sir, the Chief Minister of Andhra Pradesh had discussion with the Union Commerce Ministry in which it was felt that there is immediate need to evolve a suitable mechanism to lift the backlog of about 10000 tonnes of tobacco and also provide adequate support for the fresh crop.

Even after the meetings by Chief Minister with various Union Government representatives and also the Commerce Minister the problems, difficulties faced by the Tobacco growers have not been settled. The Commerce Ministry has stated that Department of Economic Ministry has stated that Department of Economic Affairs was expected to relapse technical credit of 15 million dollars to enable the Russians to purchase tobacco.

[MR. DEPUTY-SPEAKER *In the Chair*]

12.27 hrs

According to the Ministry this amount will allow Russians to purchase about 6, 400 tonnes